CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.269/MP/2018 along with IA Nos. 22 & 26 of 2024

Subject : Petition under Section 142 of the Electricity Act, 2003 for non-

compliance of the Commission's direction and dated 28.9.2017 in

Petition No. 97/MP/2017.

: Adani Power (Mundra) Limited (APMuL) Petitioner

: Uttar Haryana Bijli Vitran Nigam Limited and Ors. Respondents

Date of Hearing : 25.3.2025

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Amit Kapur, Advocate, APMuL

Ms. Poonam Verma Sengupta, Advocate, APMuL

Shri Saunak Rajguru, Advocate, APMuL Shri Subham Bhut, Advocate, APMuL Shri Krisan Rana, Advocate, APMuL

Shri Sanjay Jain, Sr. Advocate, Haryana Discoms Shri Lokesh Sinhal, AAG, Haryana Discoms Ms. Ashima Gupta, Advocate, Haryana Discoms

Shri Gaurav Gupta, Haryana Discoms Shri Vikrant Saini, Haryana Discoms

Shri K Parmeshwar, Sr. Advocate, MSEDCL Shri Anand Ganesan, Advocate, MSEDCL Ms. Nikita Choukse, Advocate, MSEDCL Ms. Himani Yadav, Advocate, MSEDCL

Shri Sanhay Agarwal, MSEDCL Shri Nilesh Phalke, MSEDCL

Record of Proceedings

At the outset, the learned senior counsel for the Respondent, MSEDCL, urged taking up the matter for hearing in a physical mode as it would require demonstrating detailed computations/calculations involved in the case.

2. Learned senior counsel for the Respondents, Haryana Discoms, submitted that the Respondents have, for the sake of convenience, prepared three handouts on the matter. The first handout covers the scope of remand in terms of the Hon'ble Supreme Court's judgment dated 20.4.2023, particularly in terms of certain sentences in paragraph 32 thereof. He further submitted that the second handout covers the details of various FSAs entered into by APMuL, and the third handout covers the documents/information filed by APMuL itself in support of its claims/computations. He also submitted that insofar as MSEDCL's request for the physical hearing is concerned, the Commission may like to decide.

- Considering the submissions made by the learned senior counsel and learned counsel for the parties, the Commission acceded to the request made by MSEDCL and directed to list the matter for hearing in a physical mode.
- The Petition will be listed for hearing on 22.4.2025. 4.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)